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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 444/97

Date of decision: 15.4.97

Between:

M.A. Vidhyatharan ... Applicant

And

1. Director,

Dte. of Purchase and Stores,
Dept. of Atomic Energy,
Govt. of India,
Anushakthinagar,
Mumbai-94.

2. The Regional Director,

Dte. of Purchase & Stores,
Hyderabad Regional Purchase
& Stores Unit,
Nuclear Fuel Complex,
FCIL Post, Hyderabad.

..., Respondents

Shri K. Venkateswara Rao Counsel for applicant

Shri N.R. Devaraj, SCGSC Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *8/15/97*

O R D E R

This is a case of what appears to be a routine transfer between two units in the same department. The applicant has been functioning in the office of 2nd Respondent in Hyderabad for the last five years. He has now been transferred to a unit in Kalpakkam, Tamil Nadu, which, incidentally, is said to be the home-town of the applicant. Shri Venkateswara Rao, counsel for the applicant, expresses a vague and unsubstantiated apprehensions about some 'case' relating to the loss of storage material which occurred about 4 years back and which was briefly referred to in the judgement in OA 1369/95 dated 18.3.96. Based on this vague apprehension the

6/15/97

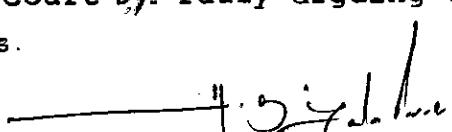
(18)

that applicant argues/inasmuch as the said case has not been finalised, he feels insecure in moving out of Hyderabad.

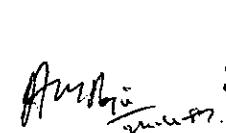
2. Shri N.R.Devaraj, Sr. Standing Counsel, points out that this argument cannot ~~be~~ ^{under} any circumstances form the basis for stalling a routine transfer in public interest. Incidentally, it is seen that, ~~even~~ apart from the applicant, a few other officials have also been transferred from Hyderabad to Kalpakkam. It has been clearly stated in the transfer order that the moves are only to augment the stores and purchase activity at Kalpakkam unit.

3. After hearing both the learned counsel at great length, I am of the opinion that this is not a fit case to be admitted since we are extremely reluctant to interfere with routine administrative measures like transfers in public interest. There is no apparent merit in the case. The learned counsel for the applicant submitted that he would like to withdraw the O.A.

4. The O.A. is permitted to be withdrawn. It is recorded that S/Shri M.Venkateswara Rao and N.R.Devaraj gave valuable assistance to the Court by fully arguing the case on behalf of their respective clients.


(H. Rajendra Prasad)
Member (Administrative)

15th April, 1997


Deputy Registrar (O.C.)

vm

O.A.444/97

To

1. The Director,
Directorate of Purchase and Stores,
Dept. of Atomic Energy,
Govt. of India, Anushaktinagar,
Mumbai-94.
2. The Regional Director, Directorate of Purchase
and Stores, Hyderabad Regional Purchase and
Stores Unit, Nuclear Fuel Complex, ECIL Post,
Hyderabad.
3. One copy to Mr. K. Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT.Hyd.
5. One copy to Hon'ble Member(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One sparecopy.

pvm

~~SECRET~~
COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 15-4-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

444/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक बोर्डिंगरम
Central Administrative Tribunal
DEPT/DESPATCH
130 APR 1997
हैदराबाद आयोडी
HYDERABAD BENCH